राज्य से दूसरे राज्य में भेजे जाने वाले माल की खेपों पर कर लगाने से सम्बन्धित संशोधन भी शामिल है, राज्य सरकारों में उनके विचार जानने के लिए परिचालित किया गया है। राज्य सरकारों की प्रतिक्रिया प्राप्त होने के बाद ही मामले पर कार्यवाही की जाएगी।

सीतामढ़ी, बिहार की यात्रा करने वाले पर्यटकों को आवास और परिवहन की सुविधायें

6333. **श्री एस० एस० दास :** क्या **पर्यटन और नागर विमानन** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या पौराणिक और लोक कथाओं के अनुसार सीता सीतामढी, बिहार मे जन्मी थी तथा जनकपुर से सीतामढ़ी, पंथपाकर आदि तक अनेक स्थान धार्मिक और पर्यटन की दृष्टि से बहुत महत्वपूर्ण है तथा क्या उनके मंत्रालय के पास उनसे सबन्धित पर्यटन साहित्य फिल्में, प्रदर्शन सामग्री है और इस सम्बन्ध मे क्या प्रस्ताव है ;

(ख) क्या रामनवमी और विवाह पंचमी के अवसर पर प्रतिवर्ष लाखों पर्यटक भारतीय सास्कृतिक स्थल और तीर्थ स्थान सीतामढ़ी की यात्रा करते हैं ; और

(ग) यदि हां, तो क्या पर्यटन स्थल के रूप मे इस के महत्व को ध्यान मे रखते हुए मंत्री महोदय सीतामढ़ी में पर्यटकों के लिए आवास, परिवहन और अन्य सुविधाओं की व्यवस्था करने की योजना बना रहे हैं ?

पर्यटन और नागर विमानन मंत्री (श्री पुरुषोत्तम कौशिक) : (क) से (ग). सीतामढ़ी देश में उन बहुत से तीर्थ स्थानों में से एक है जहां यात्री बडी सख्या में एकत्रित होते हैं, विशेष रूप मे रामनवमी और विवाह पंचमी के अवसरों पर क्यों कि सीतामढ़ी का महत्व *अन्तर्देशीय पर्यटकों के लिये है, वहां के लिये* सुविधाओं के विकास पर्यटक साहित्य के प्रकाशन, तथा अन्य प्रचार सामग्री और उस स्थान की फिल्म तैयार करने की जिम्मेवारी राज्य सरकार की ही होगी।

Guidelines for Posting of Income-tax Officers in Responsible Position

6334. SHRI R. L. KUREEL : Will the Minister of FINANCE AND REVENUE AND BANKING be pleased to state :

(a) the period of experience of Income-tax officers and Assistant Commissioners *for holding special pay posts, Company* District Charges and Central Circles ; and

(b) the guidelines followed in posting officers in responsible position by respective Income-tax Commissioner ?

THE MINISTER OF FINANCE AND REVENUE AND BANKING (SHRI H. M. PATEL): (a) There is no prescribed minimum period of experience for an officer to be posted in a special pay post, a Company Range/Circle, or a Central Range/Circle. However, Assistant Commissioners of Income-tax generally with 8 years or more of service in the grade, and Income-tax officers Class I generally with 4 years or more of service in the grade, have been posted in such posts.

(b) The Commissioners of Income-tax are not competent to make postings against posts which carry special pay. They are also not competent to make postings of Assistant Commissioners of Income-tax if such postings involve changes of stations or where an Assistant Commissioner is proposed to be shifted from appellate work to executive work and *vice versa*. In making postings against other posts, the Commissioners are guided by considerations such as the responsibilities attached to a particular post and the suitability of an officer to hold such post having regard to his competence, experience, aptitude, etc.

निषिद्ध सोने तथा चांदी को तोलने के मामले में कदाचार

6335. **श्री राम प्रकाश त्रिपाठी :** क्या **वित्त तथा राजस्व और बैंकिंग** मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या मार्च, 1977 से 15 जुलाई, 1977 की अवधि के दौरान उत्तर प्रदेश में

कानपुर क्षेत्र के केन्द्रीय उत्पादन शुल्क विभाग के अधिकारियों द्वारा इटावा में मारे गए एक महत्वपूर्ण छापे में बड़ी मात्रा में जब्त किए गए निषिद्ध सोने और चांदी के तोलने में लाखों रुपए की हेर फेर के बारे में कोई शिकायत प्राप्त हुई है ; और

(ख) यदि हां, तो उस पर सरकार ने क्या कार्यवाही की है ?

वित्त तथा राजस्व और बैंकिंग मंत्री (श्री एच० एम० पटेल) : (क) और (ख) : हाल ही में इस आशय की एक शिकायत प्राप्त हुई है कि केन्द्रीय उत्पादन शुल्क कर्मचारियों द्वारा इटावा में बहुत बड़ी मात्रा में पकड़े गये सोने और आभूषणों को तोलने और प्राप्त हुए सामान की सूचियां तैयार करने के मामले में भारी अनियमिततायें हुई हैं। पहले भी ऐसी शिकायतें प्राप्त हुई थी और यह पाया गया कि वे निराधार थी। फिर भी, मामले की पुन: छानबीन की जा रही है।

Financial Assistance to States During the Current Year

6336. SHRI G. Y. KRISHNAN : Will the Minister of FINANCE AND REVENUE AND BANKING be pleased to state the names of the States which have recently approached the Central Government for financial assistance during the current year?

THE MINISTER OF FINANCE AND REVENUE AND BANKING (SHRI H. M. PATEL) : All the States, except Andhra Pradesh, Jammu and Kashmir, Manipur and Tamil Nadu, have requested the Central Government for additional financial assistance during the current year.

Abandonment of Monopoly Cotton Procurement Scheme by Maharashtra

6337. SHRI K. A. RAJAN : Will the Minister of COMMERCE AND CIVIL SUPPLIES AND COOPERATION be pleased to State:

(a) whether the Maharashtra State Government has decided to abandon the monopoly cotton procurement scheme ; and

(b) if so, the details and reasons therefor ?

THE MINISTER OF COMMERCE AND CIVIL SUPPLIES AND COOPERATION (SHRI MOHAN DHARIA) : (a) No. Sir.

(b) Does not arise.

Divisional Secretaries of Subsidiaries of G. I. C.

6338. SHRI SHIV SAMPATI RAM : Will the Minister of FINANCE AND REVENUE AND BANKING be pleased to State :

(a) whether it has been brought to the notice of Government that several divisional secretaries of the four subsidiaries of the General Insurance Corporation considered 'Unfit' or junior by the General Insurance Service Integration Committee were made Divisional Managers just a few days before the emergency was proclaimed ;

(b) if so, the facts thereof ; and

(c) the steps taken to set right the things?

THE MINISTER OF FINANCE AND REVENUE AND BANKING (SHRI H. M. PATEL): (a) to (c). The required information is being collected. It will be laid on the Table of the House as soon as it is received.

Memorandum on the working of Export Inspection Council and Agencies at Calcutta

6339. DR. HENRY AUSTIN: Will the Minister of COMMERCE AND CIVIL SUPPLIES AND COOPERATION be pleased to state:

(a) whether a memorandum seeking inquiry into the working of the export Inspection Council and agencies at Calcutta and other port centres has been submitted to him;

(b) if so, the details of the memorandum; and

(c) the reaction of Union Government thereon ?